

TO BE PUBLISHED IN THE GAZETTE OF INDIA EXTRAORDINARY PART II-  
SECTION 3 - SUB-SECTION (11) DATED 24-2-1993

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF REVENUE  
CENTRAL BOARD OF DIRECT TAXES

New Delhi, the 24<sup>th</sup> February, 1993

NOTIFICATION  
INCOME-TAX

S.O. \_\_\_\_\_ (E) In exercise of the powers conferred by sections 35AC and 295 of the Income-tax Act, 1961 (43 of 1961), the Central Board of Direct Taxes hereby makes the following rules further to amend the Income-tax Rules, 1962, namely :-

1. (1) These rules may be called the Income-tax (Second Amendment) Rules, 1993.  
(2) They shall come into force on the date of their publication in the Official Gazette.
2. In Part II of the Income-tax Rules, 1962, in sub-part F, after rule 11N, the following shall be inserted, namely :-

"CERTIFICATE OF PAYMENT OR EXPENDITURE IN RESPECT OF  
ELIGIBLE PROJECTS OR SCHEMES NOTIFIED UNDER SECTION 35AC

11-0.

- (1) The certificate referred to in Clause (a) of sub-section (2) of section 35AC shall be in Form No.58A.
- (2) The certificate referred to in Clause (b) of sub-section (2) of Section 35AC shall be in Form No.58B.
- (3) Every public sector company or a local authority or an association or institution, as the case may be, who issues a certificate referred to in sub-rule (1) or sub-rule (2) shall, in respect of the 31st March in each financial year, deliver or cause to be delivered to the Secretary, National Committee, an annual Report indicating the progress of work relating to the project/scheme during the year as well as the following information ( Please specify the information in respect of each contributor separately ) :-
  - (i) Names of the contributors and <sup>their</sup> address.
  - (ii) Permanent Account Number /G.I.R. Number of the contributors.

....2/-

(iii) Amount(s) of contribution.

(iv) The project/scheme for which contribution was made.

(v) Total amount of contribution received during the previous year.

(vi) Total cost of the project approved by the National Committee ( with date of Committee's approval).

(4) Every public sector company or a local authority or an association or institution, as the case may be, who issues a certificate referred to in sub-rule (1) or sub-rule (2) shall send an annual statement of donation received and the details of the project to the National Committee and to each contributor by 30th June, following the financial year in which the amounts are received."

3. In Appendix II of the Income-tax Rules, 1962, after Form No.57 the following forms shall be inserted, namely :-

\*FORM NO. 58 A  
/ See Rule 11-0(1) 7

Certificate of expenditure by way of payment in respect of eligible projects or schemes notified under section 35AC

Certified that \_\_\_\_\_ (P.A. No. \_\_\_\_\_) has  
(name & address of donor)

paid a sum of Rs. \_\_\_\_\_ on \_\_\_\_\_ in cash/  
( in figure) (in words) ( date)

by cheque No. / Demand Draft No. \_\_\_\_\_ in respect of \_\_\_\_\_  
(name of

\_\_\_\_\_ project or Scheme which has been notified  
project or scheme)

under Section 35AC vide Notification S.O. \_\_\_\_\_ dated \_\_\_\_\_

issued from File No. \_\_\_\_\_ at an estimated cost of Rs. \_\_\_\_\_

\_\_\_\_\_ for assessment year (s) \_\_\_\_\_.

It is further certified that the amount received from the donor is within the amount of the project/scheme approved by the National Committee under Section 35AC of the Income-tax Act may be seen from the following

Amount in Rs.

Amount received till date  
as donations from others  
prior to this donation :

\_\_\_\_\_

Amount received from donor \_\_\_\_\_  
named in Paragraph 1

Total amount received for the  
project/scheme including the  
amount covered under this  
certificate. \_\_\_\_\_

Total cost of the project/scheme  
approved by the National Committee  
under Section 35AC \_\_\_\_\_

3. An annual statement of donations received and the  
details of project will be sent to the National Com-  
mittee and the donor by 30th June following the  
financial year in which the amounts are received.

Name \_\_\_\_\_

Signature \_\_\_\_\_

Address \_\_\_\_\_

Name \_\_\_\_\_

Permanent Account No. \_\_\_\_\_  
of the donee organization.

Designation of the person  
managing the affairs of  
the donee-organisation \_\_\_\_\_

Date \_\_\_\_\_

FORM NO. 58B

(See Rule 11-0 (2))

Certificate of expenditure incurred directly by  
a company in respect of eligible projects or schemes  
notified under section 35AC

This is to certify that \_\_\_\_\_

(Name & address of the

Contributor) \_\_\_\_\_  
having permanent Account Number/G.I.R.

Number \_\_\_\_\_

has incurred an expenditure of

Rs. \_\_\_\_\_ during the period from \_\_\_\_\_

(in figures and words)

to \_\_\_\_\_ during the financial year \_\_\_\_\_  
in respect of project or scheme \_\_\_\_\_ which has been  
notified under section 35AC vide notification No.S.O. \_\_\_\_\_  
dated \_\_\_\_\_ issued from file No. \_\_\_\_\_ at  
an estimated cost of Rs. \_\_\_\_\_ for assessment  
year(s) \_\_\_\_\_

Place \_\_\_\_\_

\_\_\_\_\_  
(Signed)  
Accountant \* \*

Date \_\_\_\_\_

\*\* This certificate is to be signed by -

(i) a chartered accountant within the

meaning of the Chartered Accountants Act, 1948 (38 of 1949); or

- (ii) any person who, in relation to any State is, by virtue of the provisions in sub-section (2) of section 226 of the Companies Act, 1956 ( 1 of 1956), entitled to be appointed to act as an auditor of companies registered in that State."

*V.K. Saksena*

( V.K. SAKSENA )  
UNDER SECRETARY (TPL-I)

No. 9223

F.No. 142/86/92-TPL

---

Note : The principal rule viz. Income-tax Rules, 1962, as amended from time to time was made vide S.O. 969 dated 26.3.1962

[illegible]

परियोजना/स्कीम से संबंधित कार्य की प्रगति तथा निम्नलिखित जानकारी उपवर्णित होगी, परिदान करेगी या परिदान करवाएगी । §कृपया प्रत्येक अभिदायी के बारे में पृथक्: जानकारी विनिर्दिष्ट करें:-

§i§ अभिदायियों के नाम और उनके पते ।

§ii§ अभिदायियों के स्थायी लेखा संख्यांक/जी0आई0आर0 संख्यांक

§iii§ अभिदाय की रकम§रकम§ ।

§iv§ वह परियोजना/स्कीम जिसके लिए अभिदाय किया गया ।

§v§ पूर्व वर्ष के दौरान प्राप्त अभिदाय की कुल रकम ।

§vi§ राष्ट्रीय समिति द्वारा अनुमोदित परियोजना की कुल लागत §समिति के अनुमोदन की तारीख सहित§ ।

(4) यथास्थिति प्रत्येक पब्लिक सेक्टर कंपनी या स्थानीय प्राधिकारी या संगम या संस्था जो उपनियम§1§ या उपनियम§2§ में निर्दिष्ट प्रमाणपत्र देती है, प्राप्त किए गए संदान का वार्षिक विवरण और परियोजना के ब्यापारे राष्ट्रीय समिति को और प्रत्येक अभिदायी को उस वित्तीय वर्ष की, जिसमें रकम प्राप्त की गई है, पश्चात्तर्वर्ती 30 जून तक भेजेगी

3. आयकर नियम, 1962 के परिशिष्ट II में, प्ररूप संख्यांक 57 के पश्चात्त निम्नलिखित प्ररूप में अंतःस्थापित किए जाएंगे, अर्थात्:-

"प्ररूप संख्यांक 58 क

§देखिए नियम 11ण§1§

धारा 35 क ग के अधीन अधिसूचित पात्र परियोजनाओं या स्कीमों के बारे में संदाय के तौर पर व्यय का प्रमाणपत्र ।

प्रमाणित किया जाता है कि \_\_\_\_\_

§दाता का नाम और पता§

§स्थायी लेखा संख्यांक \_\_\_\_\_ ने \_\_\_\_\_

§परियोजना या स्कीम का नाम§

परियोजना या स्कीम के बारे में, जो धारा 35 क ग के अधीन अधिसूचना \_\_\_\_\_

संख्यांक तारीख \_\_\_\_\_ द्वारा अधिसूचित की गई है और फाइल

संख्यांक \_\_\_\_\_ से निर्धारित वर्ष \_\_\_\_\_ के लिए

प्राप्त

प्राप्त २५ १२ १९५०

प्राप्त २५ १२ १९५०

प्राप्त २५ १२ १९५०

प्राप्त

प्राप्त

प्राप्त

प्राप्त

प्राप्त २५ १२ १९५०

प्राप्त २५ १२ १९५०

प्राप्त २५ १२ १९५०

प्राप्त

प्राप्त २५ १२ १९५०

प्राप्त २५ १२ १९५०

प्राप्त २५ १२ १९५०

प्राप्त २५ १२ १९५०

प्राप्त २५ १२ १९५०

प्राप्त २५ १२ १९५०

प्राप्त २५ १२ १९५०

प्राप्त २५ १२ १९५०

प्राप्त २५ १२ १९५०

प्राप्त २५ १२ १९५०

प्राप्त २५ १२ १९५०

प्राप्त २५ १२ १९५०

प्राप्त

प्राप्त २५ १२ १९५०

प्राप्त २५ १२ १९५०

प्राप्त

प्राप्त २५ १२ १९५०

प्रकाश संस्था 588

॥ दलित विचार ॥ ११-१२२४

भारत 35 का के अर्थीन अधिष्ठित धार परिवर्तनार्थी या रक्षार्थी

के बारे में अपनी धारत प्रत्यक्ष: उपरान्त व्यय का प्रमाणपत्र

यह प्रमाणित किया जाता है कि अधिष्ठायी का नाम और पता

विशाल स्थायी सेवा संस्था के अधिष्ठायी/अधीनस्थ संस्था के

वर्तमान बर्ष के दौरान परिवर्तनार्थी या रक्षार्थी के बारे में

वर्तमान 35 का के अर्थीन अधिष्ठित धार परिवर्तनार्थी या रक्षार्थी

25 का के अर्थीन अधिष्ठित धार परिवर्तनार्थी या रक्षार्थी के

के लिए कथन की प्रकृति का नाम पर पाठन संस्था के

के अर्थीन अधिष्ठित धार परिवर्तनार्थी या रक्षार्थी के

भारत 35 का के अर्थीन अधिष्ठित धार परिवर्तनार्थी या रक्षार्थी

॥ अर्थीन अधिष्ठित धार परिवर्तनार्थी या रक्षार्थी ॥

स्थान

राज्य

॥ अर्थीन अधिष्ठित धार परिवर्तनार्थी या रक्षार्थी ॥

॥ अर्थीन अधिष्ठित धार परिवर्तनार्थी या रक्षार्थी ॥

यह प्रमाणित किया जाता है कि अधिष्ठायी का नाम और पता

॥ अर्थीन अधिष्ठित धार परिवर्तनार्थी या रक्षार्थी ॥

॥ अर्थीन अधिष्ठित धार परिवर्तनार्थी या रक्षार्थी ॥

॥ अर्थीन अधिष्ठित धार परिवर्तनार्थी या रक्षार्थी ॥

॥ अर्थीन अधिष्ठित धार परिवर्तनार्थी या रक्षार्थी ॥

॥ अर्थीन अधिष्ठित धार परिवर्तनार्थी या रक्षार्थी ॥

॥ अर्थीन अधिष्ठित धार परिवर्तनार्थी या रक्षार्थी ॥

॥ अर्थीन अधिष्ठित धार परिवर्तनार्थी या रक्षार्थी ॥

॥ अर्थीन अधिष्ठित धार परिवर्तनार्थी या रक्षार्थी ॥

॥ अर्थीन अधिष्ठित धार परिवर्तनार्थी या रक्षार्थी ॥

॥ अर्थीन अधिष्ठित धार परिवर्तनार्थी या रक्षार्थी ॥

॥ अर्थीन अधिष्ठित धार परिवर्तनार्थी या रक्षार्थी ॥